The Chhattisgarh Money Lending (Amendment) Act, 2005

Act 7 of 2006

Keyword(s):
Business of Money-Lending, Money-Lender
CHHATTISGARH ACT
(No. 7 of 2006)

THE CHHATTISGARH MONEY LENDING (AMENDMENT) ACT, 2005

An Act to amend the Chhattisgarh Money Lenders Act, 1934 (No. 13 of 1934).

Be it enacted by the Chhattisgarh Legislature in the fifty sixth year of the republic of India as follows:

1. (1) This Act may be called the Chhattisgarh Money Lenders (Amendment) Act, 2005.

(2) It shall come into force from the date of its publication in the Official Gazette.

2. (1) In sub-section (1) of Section 11-C of the Principal Act,—

For the figure and word "50 Rupees" the figure and word "1000 Rupees" shall be substituted.

(2) In sub-section (2) of Section 11-C of the Principal Act,—

For the words "one year or two" the word "five" shall be substituted.

Short title, extent and commencement.

Amendment of Section 11-C.